

DIVISION BENCH
COURT - I

O-212

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1227(KB)2019
IA(I.B.C)/1125(KB)2022, IA(I.B.C)/372(KB)2024,
IA(I.B.C)/2000(KB)2023, IA(I.B.C)/1860(KB)2023,
IA(I.B.C)/979(KB)2022, IA(I.B.C)/1238(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10TH APRIL 2024

IN THE MATTER OF	TRUX APP PVT. LTD VS SAFE CARGO MOVERS PVT. LTD.
UNDER SECTION	IBC UNDER SEC 9

Appearance VC and Physical (Hybrid) Mode

Ms. Shreya Chowdhory, Adv.] For the Liquidator
Mr. Surendra Kr. Agarwal, Liquidator]

ORDER

1. Ld. Counsel for the liquidator present.
2. IA(I.B.C)/372(KB)2024
 - a. This IA has been filed by liquidator seeking completion of liquidation period. It is stated that the subject matter of liquidation is required to be sold through e-auction and the process has been initiated.
 - b. With a view to complete the entire process, we extend the period of liquidation by three (3) months from today. Liquidator to complete the entire process within this extended time and file a compliance report.
 - c. This IA is allowed and disposed of to the extent mentioned above.
3. Post this CP along with IAs on **13.05.2024**.

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**